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W.P(C)No. 512 OF 2002

.PL60

ITEM No.32 with 68

Court No. 8

SECTION PIL
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(Civil) No.512/2002

"IN RE : NETWORKING OF RIVERS"

(For Further orders)

WITH

WP(C) 668/2002

(With appln.for directions)

Date : 16/12/2002 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL

HON'BLE MR. JUSTICE ARIJIT PASAYAT

For the parties: Mr. Ranjit Kumar, Sr.Adv. (AC)
Mr. Nikhil Nayyar, Adv.(AC)

For Respondent/States Mr. Sanjay R. Hegde, Adv.

For Tamil Nadu Mr.G.Umapathy, Adv.
Mrs.Revathy Raghavan, Adv.

For U.O.I. Mr.Soli Sorabjee, AG
M/s Krishnan Venugopal, SN Terdol, Advs.

For Tripura Mr.Rajiv Mohapatra, Adv.
Mr. Gopal Singh, Adv.
Mr. Naresh K. Sharma, Adv.

For Nagaland Mr.SK Shandilya, Adv.
Mrs V.D. Khanna, Adv.
Mr. Ashok K. Mahajan, Adv.

For Kerala M/s K.R. Sasiprabhu, K.Sangeeta,
Sushil Tekriwal, Advs.

For N.C.R.P.Board Mrs Sheil Mohini Sethi, Adv.

For Gujarat/Mizoram Ms.Aruna Gupte, Adv.
Ms. Hemantika Wahi, Adv.

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For West Bengal Mr. Tara Chandra Sharma, Adv.
Ms.Neelam Sharma, Adv.
Mr. Sudarsh Menon, Adv.

For Meghalaya Mr.Ranjan Mukherjee,Adv.

For Bihar Mr.Kumar Rajesh Singh,Adv.

For U.P. M/s Ajay K.Agrawal,Alka Agrawal,
Anamika Agrawal,Ashwani Garg,Advs.

For NCT of Delhi M/s DN Goburdhun,Pinky Anand,
Geeta Luthra,Atin Rastogi,Advs.

For Arunachal Pradesh Mr.Anil Shrivastav,Adv.

For Assam M/s Krishna Sarma,Asha G.Nair,
VK Sidatharan,Advs.for
M/s Corporate Law Group

For Sikkim M/s A.Mariarputham,Aruna Mathur,
Anurag D.Mathur,Advs.for
Arputham Aruna & Co.

M/s Geetanjali Mohan,BS Banthia,Advs.

M/s SS Shinde,VN Raghupathy,Advs.

For Manipur Mr.Kh.Nobin Singh,Adv.

UPON hearing counsel the Court made the following
O R D E R

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Learned Attorney General has brought to our notice resolution dated 13.12.2002 passed by Ministry of Water Resources, Government of India, inter alia, stating that National Water Development Agency has, after carrying out detailed studies and investigations for preparation of feasibility reports identified 30 links and prepared feasibility reports of six such links. It also notices that various basin States have expressed divergent views about the studies and feasibility reports prepared by the said Agency and with a view to bringing out a consensus

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among the States and provide guidance on norms of appraisal of individual projects and modalities for project funding etc. the Central Government has set up a Task Force details whereof are given in paras 3 & 4 of the resolution. Para 5 sets out the terms of reference of the said Task Force and para 8 sets out the time table for achieving the goal of inter-linking of rivers by the end of 2016. Mr.Ranjit Kumar, learned amicus curiae, prays for a short adjournment for filing response thereto. List on 20th January, 2003.

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[Naresh Kumar]
Court Master

[VP Tyagi]
Court Master